



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Grant of 15 days leave in favour of Smt. Seema Khajuria,
Sr. Additional Advocate General, J&K High Court.

GOVERNMENT ORDER NO: ~~304~~ -LD(A) of 2018.
D A T E D: 24-05-2018.

Sanction is accorded to the grant of 15 days leave in favour of Smt. Seema Khajooria Shekher, Sr. Additional Advocate General, J&K High Court, Jammu wing with effect from 24-05-2018 to 07-06-2018.

Mr. L.K Moza, Additional Advocate General, will look after the litigation work of Smt. Seema Khajooria Shekher, Sr. Additional Advocate General, during her leave period in addition to his own assignment.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Dated:- 24-05-2018.

NO:LD(A)2018/37

Copy to the:-

1. Learned Advocate General, J&K Jammu.
2. Principal Secretary to Government/Commissioner/Secretary to Government, _____ Department.
3. All concerned Law Officers for information.
4. Officer on Special Duty to the Hon'ble Minister for Law, Justice and Parliamentary Affairs for information of Hon'ble Minister.
5. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
6. Incharge Website, Department of Law, Justice & Parliamentary Affairs.
7. Government Order file.
8. Concerned file.

(Ashish Gupta)

Deputy Legal Remembrancer,

24/05/18